

**IN THE INCOME TAX APPELLATE TRIBUNAL “D” BENCH: KOLKATA**  
[Before Shri N. V. Vasudevan, JM & Shri M. Balaganesh, AM]

**I.T.A No.623/Kol/2015**  
**Assessment Year: 2010-11**

Vanaspati Vinimay (P) Ltd. (PAN: AADCV1830F) (Appellant)	Vs.	Principal Commissioner of Income-tax, Kolkata-1, Kolkata (Respondent)
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Date of hearing:	25.01.2017
Date of pronouncement:	25.01.2017

For the Appellant: Shri Ashish Bajaj, CA  
For the Respondent: Shri Niraj Kumar, CIT

**ORDER**

**Per Shri M. Balaganesh, AM:**

This appeal by assessee is arising out of revision order of CIT, Kolkata-1, Kolkata vide M No. Pr.CIT,Kol-1/u/s.263/Vanaspati Vinimay/2014-15/1295-97 dated 25.03.2015. Assessment was framed by ITO, Ward-1(4), Kolkata u/s. 147/143(3) of the Income-tax Act, 1961 (hereinafter referred to as “the Act”) for Assessment Year 2010-11 vide his order dated 30.04.2012.

2. At the time of hearing Ld. Counsel for the assessee submitted that he has instructions to withdraw the appeal since the AO has already passed an order in consequence to the order passed by Pr. CIT u/s. 263 of the Act and the assessee company has filed an appeal before the Ld. CIT(A) against the said order. Ld. Sr. DR has not raised any objection to this prayer for withdrawal. Hence, we permit the withdrawal and dismiss this appeal of assessee as withdrawn.

3. In the result, appeal of assessee is dismissed as withdrawn.

4. Order is pronounced in the open court.

**Sd/-**  
(N. V. Vasudevan)  
Judicial Member

**Sd/-**  
(M. Balaganesh)  
Accountant Member

Dated : 25<sup>th</sup> January, 2017

Jd.(Sr.P.S.)

Copy of the order forwarded to:

1. APPELLANT – Vanaspati Vinimay (P) Ltd., C/o D. J. Shah & Co. 2,  
Elgin Road, Kolkata-700020.
- 2 Respondent –CIT, Kol-1, Kolkata
3. The CIT(A), Kolkata
4. ACIT , Kolkata.
5. DR, Kolkata Benches, Kolkata

/True Copy,

By order,

Asstt. Registrar.